

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

M.A. No.897/2003  
O.A. No.393/2003

(a)

New Delhi, this the 3rd day of November, 2003

HON'BLE SHRI R.K. UPADHYAYA, MEMBER (A)  
HON'BLE SHRI BHARAT BHUSHAN, MEMBER (J)

R.C. Kohli,  
C-II/73 Bapa Nagar,  
New Delhi-110 003. .... Applicant

(By Advocate : Shri S.Sunil,Proxy for  
Shri C Hari Shanker)

Versus

1. Union of India  
Through the Secretary  
Ministry of Home Affairs,  
North Block, New Delhi-110001.
2. The Directorate of Estates,  
Through the Director,  
Nirman Bhawan, New Delhi-110001.... Respondents

(By Advocate : Shri R.N.Singh, Counsel for R-2  
Shri N.S.Mehta, Counsel for R-1

ORDER (ORAL)

Hon'ble Shri R.K. Upadhyaya, Member (A)

Learned counsel for applicant states that he seeks permission to withdraw the OA as leave encashment has already been paid to the applicant. In view of this prayer of learned counsel for applicant, OA is dismissed as withdrawn. MA 897/2003 will also stand disposed of.

(BHARAT BHUSHAN)  
Member (J)

Unbjayam  
(R.K.UPADHYAYA)  
Member (A)

\*JK\*